

Item No. 09

Court No. 2

**BEFORE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 689/2024

President (Shiv Nuala Committee)

Applicant

Versus

State of Himachal Pradesh

Respondent(s)

Date of hearing: 03.10.2024

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None

Respondents: Mr. Divyanshu Shrivastava and Mr. Aryan Rachh, Advocates for State  
(through VC)

**ORDER**

1. This Original Application under Sections 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as 'NGT Act, 2010') has been registered exercising suo-moto jurisdiction on a letter petition dated 28.09.2023, sent by President, Shiv Nuala Committee Bhattiyat, District Chamba, State of Himachal Pradesh.

2. Complainant has said that devotees come to District Chambal during Manimahesh Yatra in large number but inadequate toilet facilities are provided as a result whereof pilgrims litter faecal waste here and there causing damage to environment; there is no regulation of commercial activities which is also causing damage to environment and even natural greenery is being damaged. No effective steps have been taken by the authorities responsible for management.

3. Tribunal vide order dated 23.07.2024 constituted a joint Committee and required it to submit a factual report.

4. Shri Aryan Rachh, Advocate holding brief on behalf of Shri Divyanshu Shrivastava, Advocate has appeared for State of Himachal Pradesh and stated that a week's further time be allowed to Joint Committee to submit factual report.

5. Let the report be filed within 10 days.

6. List on 18.10.2024.

Sudhir Agarwal, JM

Dr. Afroz Ahmad, EM

October 03, 2024  
Original Application No. 689/2024  
SN